

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2692/2017

New Delhi, this the 10th day of August, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Smt. Cheta Devi W/o Late Mool Chand (Gangman)
R/o Qtr. No. T-60/10, Sahadara Railway Colony,
Lal Bagh, Sahadara, Delhi.Applicant

(By Advocate: Ms. Neelima Rathore)

Versus

1. The Divisional Railway Manager
Northern Railway, Baroda House, New Delhi-01
2. Assistant Divisional Engineer, Northern Railway,
Baroda House, New Delhi-01
3. Senior Section Engineer, Northern Railway, New Delhi.
4. Senior DAO (Pension),
Northern Railway, New Delhi. Respondents

ORDER (ORAL)

Learned counsel for the applicant states that PPO of the applicant has wrongly been fixed by the respondents. The husband of the applicant was lastly posted as Gangman died while on duty with the respondents. In this regard, she has given her representation dated 16.12.2016 (Annexure A-3) to the respondents but no decision has been taken by them on her representation till date.

2. Learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is given by this Tribunal to decide the representation dated 16.12.2016 (Annexure A-3) of the applicant by passing a detailed and reasoned order within a limited period of time.

3. In view of the limited prayer of the applicant, I do not find it fit to keep this OA pending unnecessarily. Accordingly, the respondents are directed to decide applicant's representation dated 16.12.2016, by passing a detailed and reasoned order within a period of two months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented upon the merits of this OA.

4. The OA is disposed of with above said directions.

**(Jasmine Ahmed)
Member (J)**

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